



2026:AHC:34140

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2018 of 2026

Ashok Kumar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Dheeraj Kumar Yadav

Counsel for Respondent(s) : Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the records.
2. The petitioner has preferred present petition inter-alia with the following prayers :-

" i. TO ISSUE a writ, order or direction in the nature of certiorari quashing the impugned order dated 19.11.2025 passed by the Respondent No.2 [filed as Annexure No.7 to this Writ Petition];

ii. TO ISSUE a writ, order or direction in the nature of mandamus directing the Respondent No.3 deliver the possession in favour of Petitioner over the property in dispute in terms of Section 24(2) of U.P. Revenue Code, 2006 read with Rule 22 of U.P. Revenue Code. Rules-2016, in compliance of order dated 22.3.2025 passed by the Respondent No.3 confirming the field book dated 15.6.2024."
3. A preliminary objection has been raised by learned Standing Counsel that against the order impugned statutory alternative remedy is available to the petitioner to approach the concerned competent authority as provided under Section 210 of the U.P. Revenue Code, 2006.
4. This fact is also admitted by the counsel for the petitioner.
5. In this view of the matter, present writ petition is dismissed on the ground of availability of statutory alternative remedy available to the petitioner.
6. It is made clear that in case petitioner will approach the authority

concerned as provided under Section 210 of the U.P. Revenue Code, 2006, the authority concerned is directed to decide the same expeditiously.

(Prakash Padia,J.)

February 13, 2026
Pramod Tripathi